## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.510/AT/2024

: Application under Section 63 of the Electricity Act, 2003 for Subject

> Adoption of Transmission Charges with respect to the Transmission System being established by the Barmer I Transmission Limited (a 100% wholly owned subsidiary of Power

Grid Corporation of India Limited).

Petitioner : Barmer I Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited and Ors.

## Petition No.509/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to

Transmission Licence to Barmer I Transmission Limited.

Petitioner : Barmer I Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited and Ors.

: 4.3.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vikas Kumar, BITL

Ms. Priyadarshini, Advocate, PFCCL

Shri Deepak Kumar, PFCCL Shri Ranjeet S. Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

## **Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to the "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (By clubbing Part F1 & F2)" ('the Project') and for the grant of a transmission licence for establishing the Project. He further submitted that vide Record of Proceedings for hearing dated 11.2.2025, a notice was issued in the matter, and the Respondents were permitted to file their respective replies, if any. However, none of the Respondents have filed any reply in the matter.

- In response to the specific observation of the Commission regarding the BPC, PFCCL having yet to file a detailed calculation of levelized tariff estimated as per the CERC norms, the representative of PFCCL prayed for a week's time to file an affidavit to the above effect.
- 3. Considering the above, the Commission permitted the Respondent, PFCCL file its affidavit in compliance with the direction issued vide Record of Proceedings for the hearing dated 11.2.2025 within a week.
- 4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)